

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2191/2002  
MA-1792/2002

New Delhi this the 21st day of August, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Harish Chander,  
S/o Sh. Chander Mohan,  
C/o Smt. Kanta Devi,  
Lalit Kala Akademi,  
Ravinder Bhawan,  
New Delhi-1.
2. Sarjit Singh,  
S/o Sh. Jaswant Singh,  
R/o B-II, Yamuna Vihar,  
Delhi-53. .... Applicants

(through Sh. S.S. Nehru, proxy for Sh. I.B. Gaur,  
Advocate)

Versus

1. Union of India through  
Secretary, Ministry of Water  
Resources, Shram Shakti Bhawan,  
New Delhi.
2. Financial Adviser,  
Ministry of Water Resources(GOI),  
Shram Shakti Bhawan,  
New Delhi.
3. Controller of Accounts,  
Ministry of Water Resources(GOI),  
Shastri Bhawan, .... Respondents  
New Delhi.

Order (oral)  
By Dr. A. Vedavalli, Member(J)

Learned proxy counsel for applicants' counsel  
seeks permission to withdraw the above<sup>4</sup> with liberty  
to file a fresh O.A. Permission is granted. OA and  
MA are dismissed as withdrawn. Applicants are granted  
liberty to approach this Tribunal again, in fresh  
original proceedings, if so advised, in accordance  
with law.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)